

Open court

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD**

**

(This the 19th Day of November, 2020)

Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)

Original Application No.330/649/2020

1. Yogesh Kumar Sharma, aged about 61 years, son of Late Ram Gopal Sharma, R/o 23, B.P. and T Colony, Jagnair Road, Agra Cantt. – 282001.
2. Udai Veer Singh, aged about 61 years, son of Late Kaptan Singh, R/o House No.5, Ram Mohan Vihar, 100 Feet Road, Opposite Mangalam Estate, Dayal Bagh, Agra.
3. Dev Prakash, aged about 61 years, son of Late Chandra Pal, R/o Govind Nagar, Gali No.1, Aligarh – 202001.
4. Mohan Mahesh Upadhyay, aged about 62 years, son of Late Ram Swaroop Upadhyay, Teachers Colony, Tundla Firozabad – 282204.

..... **Applicants**

By Advocate: Shri Jaswant Singh

Versus

1. Union of India through General Manager, North Central Railway, Allahabad (U.P.).
2. The Divisional Railway Manager, North Central Railway, Allahabad.
3. The Senior Divisional Personnel Officer, North Central Railway, Allahabad.
4. The Secretary, Department of Personnel and Training, Ministry of Personnel, Public Grievance and Pensions, Government of India, New Delhi.

..... **Respondents**

By Advocate: Shri Shesh Mani Mishra

ORDER

Heard Shri Jaswant Singh, learned counsel for the applicants and Shri Shesh Mani Mishra, learned counsel for the respondents and perused the record.

2. At the very outset, learned counsel for the applicants drew my attention to Annexure No.A-7 of OA, which is the order dated 08.07.2020 passed by the Hyderabad Bench of this Tribunal in OA No.021/431/2020 – A.V. Sridhar Rao & Ors. Vs. UOI & Ors and submitted that the applicants will be satisfied at this stage if the competent authority amongst the respondents is directed to decide their representations dated 05.10.2019 and 23.10.2020 (Annexure A-8 of the OA) by a reasoned and speaking order in a time bound manner by taking into account the judgments of Hon'ble Apex Court and various Hon'ble High Courts cited in OA No.431/2020 (Annexure A-7) and also in accordance with the directions contained therein.
3. Learned counsel for the respondents has no objection against the limited prayer made by the applicants' counsel.
4. In view of limited prayer made by the learned counsel for the applicants, no useful purpose will be served in keeping this OA pending and it is disposed of finally at the admission stage, with direction to the competent authority amongst the respondents to decide the representation of the applicants dated 05.10.2019 and subsequent representation dated 23.10.2020 claiming the same relief (Annexure A-8 of the OA) by a reasoned and speaking order by taking into account the judgments of Hon'ble Apex Court and various Hon'ble High Courts cited in OA No.431 of 2020 (supra) and also in accordance with the direction contained therein, within a period of three months from the date of receipt of certified copy of this order.
5. The order so passed, shall be communicated to the applicants by the respondents without any delay.
6. There will be no order as to costs.

(Justice Vijay Lakshmi)
Member (J)

Sushil